THE HIGH COURT OF SIKKIM: GANGTOK

(Civil Extra Ordinary Jurisdiction)

S.B.: HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CJ.

W.P. (C) No. 40 of 2016

Miss Anu Haangma Thebey, D/o Shri Purpak Ram Subba, R/o Sirwani, Singtam, East Sikkim.

Petitioner.

versus

- Department of Roads and Bridges, Through the Secretary, Government of Sikkim, Gangtok, East Sikkim.
- Department of Personnel, Administration Reforms & Training, Public Grievances, Through the Secretary, Government of Sikkim, Gangtok, East Sikkim.
- Sikkim Public Service Commission,
 Through the Secretary,
 Government of Sikkim,
 Gangtok, East Sikkim.
 Respondents.

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Appearance:

Mr. U. P. Sharma, Ms. Tshering Palmoo Bhutia and Ms. Tshering Yangchen Bhutia, Advocates for the Petitioner.

Mr. Karma Thinlay, Senior Government Advocate with Ms. Pollin Rai, Assistant Government Advocate and Mrs. Sangita Pradhan, Advocate (DOP) for State-Respondents No. 1 & 2.

Mr. Jiwan Kharka, Advocate fore Respondent No.3.

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W.P. (C) No.40/2016
Ms. Anu Haangma Thebey vs. Deptt. of Roads & Bridges, Govt. of Sikkim & Ors.

ORDER (ORAL)

(24.08.2017)

Satish K. Agnihotri, CJ

1. The application, being I.A. No.2/2017, is filed to take on

record the corrigendum dated 29.06.2017 to Notice No.

152/SPSC/Exam/2016 dated 17.08.2016.

2. It is ordered.

3. Mr. U.P. Sharma, learned Counsel for the Petitioners, on

instructions, submits that in view of the issuance of corrigendum dated

29.06.2017 to Notice No.152/SPSC/Exam/2016 dated 17.08.2016, the

relief, sought for in this petition, does not survive as the same is

already granted to the petitioner.

4. Mr. Karma Thinlay, learned Senior Government Advocate,

concurs with the submission.

5. Resultantly, nothing survives for adjudication and the

petition has become infructuous.

6. Accordingly, the petition is dismissed as having been

infructuous. No order as to costs.

Chief Justice 24.08.2017

Approved for Reporting

: Yes/No.

pm

Internet

: Yes/No.